

[Shri Jagmohan]

Press and abroad also. The unfortunate part is that in many cases the Union Gov. eminent counsel have not appeared in spite of notice by the court. This is a serious lapse. This gives them an opportunity to get the petition admitted and then do propaganda. One or two cases I have brought to the notice of the hon. Home Minister and the hon. Law and Justice Minister. I don't think even in those specific cases where the default was specifically pointed out, action has been taken. I would request the Government to kindly consider this. There are three or four points which I have jotted from these writ petitions. I will place them (on the Table of the House so that the time is saved.

Need to give special assistance to Tamil Nadu in view of the militant activities on the coastal border

SHRI S. MUTHU MANI (Tamil (Nadu): I wish to draw the attention of the Central Government to the urgent need to recognise Tamil Nadu as a border State and extend special assistance to deal with the mounting militant activities on the coast line. So far a special quota of assistance has been given only to land 'border States because only those States have problems from across the border. But in the recent past, militant and smuggling activities have been going on heavily along the coast line of Tamil (Nadu. After our Dr. Puratchithalaivi took over as the Chief Minister of Tamil Nadu, the militant and smuggling activities have been checked to a great extent. Our hon. Chief Minister has vowed to put an end to the militant activities.

In order to protect India from becoming a haven for militants, who are playing into the hands of foreign forces hostile to India, the Tamil Nadu Government is spending lot of money to check their activities.

Tamil Nadu has a major sea border with Sri Lanka. So, the entire coastal belt poses a great problem in view of the activities of the foreign militants. This is a special problem with considerable im-

plications in view of the frequent crossing over of militants to India and vice-versa. The coastal districts in the State have suffered due to the activities of the militants. The State has also had to bear the burnt of accommodating a large refugee population arising from the situation in Sri Lanka. These refugees are now housed in various camps. Although the immediate cost of feeding the refugees is met by the Union Government, it has had serious repercussions on the State's economy. There is an urgent need to develop roads, water supply and other basic services in the coastal areas of Tamil Nadu. Security has also to be beefed up to protect the citizen and to curb militant activities. Therefore, the Government of Tamil Nadu has already approached the Union Planning Commission to treat Tamil Nadu as border State and extend a special assistance of Rs 25 crores for 1991-92.

This apart, fishermen of Rameswaram Coastal belt have been having harrowing time during the recent years. Our fishermen have been fired upon by the Sri Lankan Navy, time and again. Many fishermen have died because of such unprovoked firing, fishing boats and nets have been forcibly taken away by the Sri Lankan Navy. Our fishermen are taken away even while fishing in the Indian territorial waters. They are beaten up and subjected to third degree treatment by Sri Lanka Navy. Even a week before, 20 fishermen were taken to Sri Lanka at gun point by the Sri Lankan Navy. Our fishermen are tortured in this way by the Sri Lankan Navy because we gave our Kachchatva island to Sri Lanka. According to the 1974 agreement the traditional fishing rights of our fishermen and their right to dry their nets and take rest on the island stand protected. Yet, Sri Lanka has been making false claim that the 1976 agreement took away these rights. This is totally wrong. The 1976 agreement covered only certain provisions which were not covered in the 1974 agreement.

On the contrary, Sri Lanka has violated the agreement time and again. Sri Lankan Navy has been trespassing the Indian territorial waters regularly. Because of

the violation of the agreement by Sri Lanka, our fishermen, have lost their livelihood. They are unable to go for fishing because the Sri Lankan Navy opens fire on them now and then. The people of Tamil Nadu, are unable to attend the annual Christian festival held in the island each year.

Since Sri Lanka has violated the agreement time and again, India is not bound to honour it at the cost of the livelihood of our fishermen. Our hon. Chief Minister has also taken up the matter with the Centre and impressed upon the necessity to protect our fishermen. Therefore, I demand that Kachchativu island should be taken back on the ground of gross violation of the 1974 agreement by Sri Lanka. This will alone provide a permanent solution to the problem. Since Kachchativu is located at a strategic point, it will be useful to have our military base there. As I conclude, I want to remind about one thing. In 1974 when the Centre decided to give away Kachchativu island to Sri Lanka, the then DMK Government in Tamil Nadu failed to apprise the Centre of the importance of this island. Now, it is shedding crocodile tears.

I demand that the Centre should declare Tamil Nadu as a border State. They should give us Rs. 25 crores as a special assistance and also take back Kachchativu island to save our lakhs of fishermen and maintain the unity and integrity of our nation:

SHRI S. AUSTIN (Tamil Nadu): Madam Vice-Chairman, I associate myself with the special reaction made by colleague, Mr. Muthu Mani. The matter is very serious. The situation in Tamil Nadu had worsened following the activities of the foreign militants which culminated in the cold-blooded assassination of Shri Rajiv Gandhi. The name of our hon. Chief Minister, Dr. Puratchi Thalaivi is also in the hit list of these elements. Since the DMK Government deliberately allowed the terrorist activities. ... (Interruptions) ...

SHRI MISA R. GANESAN (Tamil Nadu): Madam, what is he talking? Is

he associating or... (Interruptions) ... While associating let him not mention the DMK and other things...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly stop intimidating the Chair. Please sit down.

SHRI MISA R. GANESAN: How can he... (Interruptions) ...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Will you stop intimidating the Chair? I will name you now. Please sit down... (Interruptions) ... Sit down at once. (Interruptions) ... If you don't stop, I will name you... (Interruptions) ... You sit down and leave it to me to decide... (Interruptions) ... I will name you, if you persist in this behaviour... (Interruptions) ... Mr. Austin, please sit down. I will let you speak. (Interruptions) ... Mr. Ganesan, I know what I am doing, please sit down... (Interruptions) ... I am going to name you... (Interruptions) ... Mr. Virumbi, I will not allow you, if you don't tell your colleague to... (Interruptions) ... You tell your Member to behave properly. Mr. Austin, why do you shout? I will allow you... (Interruptions) ... Whatever Mr. Ganesan is saying, it will not go on record. Mr. Ganesan, I know what I am doing. I am listening to what he is saying. You sit down... (Interruptions) ... You listen to me first. (Interruptions) ... Listen to me. You please sit down. You cannot intimidate the Chair like this. I have permitted Mr. Austin to speak. If any thing is... (Interruptions) ... Please sit down... (Interruptions) ... I will not have shouting in the House. If he says anything which is out of the scope... (Interruptions) ... I have also allowed Mr. Viduthalai Virumbi to associate himself, with the special mention. Whatever he has to say, he will say. If all these go on, I will not allow any further association. Mr. Austin is entitled to say whatever he has in his mind. I am going to permit him to speak. I will not stop the right of the Members to speak... (Interruptions) ... I am not allowing you. If you persist in shouting, I will have to name you. Please don't make me to do that.

SHRI MISA R. GANESAN: I will take a minute.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am allowing Mr. Virumbi. First let him speak. After he finishes, I will call you. You cannot interrupt him.

SHRI MISA R. GANESAN: I am on a point of order.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): After he speaks, I will allow you, Mr. Viduthalai Virumbi.

SHRI S. AUSTIN: The Union Planning Commission has already been approached to consider the case of Tamil Nadu along with other border area States, taking note of its sea border.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please be brief.

SHRI S. AUSTIN: This request for special Central assistance in view of the sea-border situation in Tamil Nadu is to be granted. Thank you, Madam.

SHRI S. VIDUTHALAI VIRUMBI: (Tamil Nadu): The hon. Member, while making the special mention regarding Kachchatheevu as well as the help from the Home Department for strengthening the Tamil Nadu police, had imported two things: one is regarding the LTTE and the DMK and the other is regarding the take-over of Kachchatheevu by the Government of Ceylon. Since the hon. Member mentioned the DMK party, to which I have the honour to belong, my reaction has to be placed on record.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please be brief.

SHRI S. VIDUTHALAI VIRUMBI: Regarding Kachchatheevu, in a special mention about two months back, the

hon. Member, Mr. Madhavan, spoke clearly. That itself is the reply to what the hon. Member has said now. As far as Kachchatheevu is concerned, when the DMK was in power, we had vehemently opposed the Central Government. We had asked for the cancellation of the decision taken by the Central Government. Even though, at that time, we were ruling the State, we had conducted meetings throughout Tamil Nadu condemning the decision of the Central Government. That is one thing. The second aspect is the letter written by the Government of India to the Government of Ceylon. The second letter which was referred to by Mr. Madhavan was the one through which the Government of India had given the powers of fishing to the people of Ceylon. That was during President's rule. Then, Madam, regarding the LTTE . . .

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude.

SHRI S. VIDUTHALAI VIRUMBI: It is an important charge. (*Interruption*).

SHRI S. MUTHU MANI: I did not make any charge. I had only said the fact.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Let him speak. I called you once. (*Interruptions*). Let us not have shouting here. Mr. Raju, please. .. (*Interruptions*) . Let Mr. Viduthalai Virumbi speak.

SHRI S. VIDUTHALAI VIRUMBI: Madam, I did not interrupt him when the hon. Member spoke. (*Interruptions*).

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Muthu Mani, please let him speak. I cannot allow a debate. (*Interruption*). Mr. Muthu Mani, he is entitled to his opinion. Let him speak.

SHRI S. VIDUTHALAI VIRUMBI: Madam, the accusation made by the hon. Member is completely incorrect and totally unwarranted. Apart from that, ... (*Interruption*)..

THE VICE-CHAIRMAN (SHRI MATT JAYANTHI NATARAJAN): Mr. Muthu Mani, please do not interrupt. (*Interruptions*). One minute. Mr. Viduthalai Virumbi. Mr. Muthu Mani, please listen to me. (*Interruption*).

SHRI S. MUTHU MANI: In 1971 ...(*Interruption*). I have only mentioned that time. What is the difficulty? (*Interruptions*).

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please listen to me, Mr. Muthu Mani. We are not having a debate. I have allowed him to associate. Let him associate.

SHRI S. VIDUTHALAI VIRUMBI: Madam, he talked about the LTTE-OMK nexus. It is a strong accusation which I would like to refute. I want to make it clear in this House that before the assassination of Mr. Rajiv Gandhi, ..

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): You have denied it. I cannot allow any more on this. We have to break for lunch.

SHRI S. VIDUTHALAI VIRUMBI: Please allow me just a few more sentences. Before Rajiv's assassination, every party was supporting the LTTE. But after the assassination, nobody as rendered any support to the LTTE.. That was the stand taken in Tamil Nadu. Contrary to this, a statement was made and, Madam, I want to make it very dear. . . (*Interruption*). If you want to speak you can take the permission of the Chair and speak. I will yield for you.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No. I am not giving any more permission.

SHRI S. VIDUTHALAI VIRUMBI: During the DMK regime, our Rajivji, the late lamented Prime Minister of India, came to Tamil Nadu eight times.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN):

Enough, Mr. Viduthalai Virumbi. I am calling the next speaker.

SHRI S. VIDUTHALAI VIRUMBI: All these times we had given safety and security in such a manner that they were able to conduct. . .

THE VICE-CHAIRMAN (SHRI MATI JAYANTHI NATARAJAN): Enough, Mr. Viduthalai Virumbi. We are not going. . . (*Interruptions*).

Madam, the LTTE' Was supported only . . . (*Interruptions*)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Virumbi, this cannot be allowed. I am calling Mr. Satyanarayana Drona-mraju. (*Interruptions*) I have called Mr. Dronamraju.

SHRI S. VIDUTHALAI VIRUMBI*
THE VICE-CHAIRMAN (SHRIMATI JAYANTHI* NATARAJAN): Nothing will go on record. This matter is over. (*Interruptions*) Nothing is going on record. This matter is over. Mr. Ganesan, I will call you. Mr. Muthu Mani, you had your say. (*Interruptions*) Mr. Muthu Mani, you had your turn. Please sit down.

SHRI MISA R. GANESAHN: Madam, four day ago, the Chief Minister... (*Interruptions*)

THE VICE-CHAIRMAN (SHRI MATI JAYANTHI NATARAJAN)!: No, no. That cannot be allowed. That is not being discussed. (*Interruptions*)

The House stands adjourned for lunch till 2.30 p.m.

The House then adjourned for lunch at thirty-two minutes past one of the clock.

*Not recorded.

The House reassembled after lunch at thirty-five minutes past two of the clock, THE VICE-CHAIRMAN (SHRI JAGESH DESAI) in the Chair.

THE VICE-CHAIRMAN: Shri Satyanarayan Dronamraju. He is not here. Shri Obaidullah Khan Azmi.

Nan-payment of compensation to victims of Seelampur riots in Delhi

मौलाना अब्दुल्ला खान अजमी
(उत्तर प्रदेश) : मि० वाइस-चेयरमैन सर, मैं आज अपने स्पेशल सेशन के जरिये आपके तबसुत से सरकार की तबज्जह पुराने सीलमपुर मशरकी दिल्ली के अकलियतों पर होत वाले जुल्मों-सितम की तरफ और उनको अब तक सरकार के तरफ से मुआवजा न मिलने की जानिव तबज्जह दिलाना चाहता हूँ। जैसा कि हमारे मुअजिज मेम्बराने पार्लियामेंट को और पूरे मुल्क को अच्छी तरह से मालूम है और टी०वी० रेडियो और अखबारात के जरिये भी पुराने सीलमपुर के फिरकावाराने फसाद का जायजा लिया गया था। हारे मुल्क की यह बटनसीबी रही है कि जब भी अमन और शांति का हौल पैदा होता है तो मुल्क में कौमी तकजहती के दुश्मन फिरकावाराने फसाद भड़का कर मुल्क के अमन और तकजहती के माहौल को गारद कर देते हैं। उस फसाद में जो कुछ हुआ पार्लियामेंट के अन्दर उस पर बहुत जोर-शोर के साथ बहस हो चुकी है और तफसील आ चुकी है। मैं उस तफसील में न जाते हुए यह बतलाना चाहूंगा कि सरअगोज लोगों ने मुस्लिम मुखालिफ नारे लगा कर फिरकापरस्ती को बढ़ावा देने की कोशिश की और धीरे-धीरे वह फिरकापरस्ती की आभ भयानक सीलों में तबदील हो गई। पुलिस की लापरवाही और आयद

साजिश से फायदा उठाकर उन सरपसंदों ने एक मीटिंग का बहाना बनाकर 15 और 16 मई, 1992 को दरमियानी रात में करीब 8 बजे कांति नगर में दूर दरज के लोगों को इकट्ठा किया और माहौल को देखते ही देखते कसीदा बना दिया। मैं उन फसादाद की भयानक तारीख में न जाते हुए सिर्फ यह कहना चाहता हूँ कि उस फसाद से माहौल को बचाने के लिए उस इलाके के मुअजिज शहरियों ने खास तौर पर हाजी महमूद नगर में पुलिस अफसरान और फायर स्टेशन से राफता कायम किया। मगर उन सरपसंदों ने पूरी कोशिश की कि पुलिस की मुसलमानों का मदद न मिल सके और एक ट्रेन को रोक कर ट्रैफिक जाम कर दिया ताकि फायर ब्रिगेड की मदद न मिल सके। यह सिवसिला उस इलाके में मुसलसल चलता रहा और फारबिग होती रही, आतिशजनी होती रही। मुसलमानों की दुकानों और मकानों को पूरी तरह से तबहा किया जाने लगा। शांति महाल्ला, कपड़ा मार्किट में सिर्फ मुसलमानों की दुकानों को ही लूटा गया और मकबूल अहमद के मकान पर आज लगा दी गई। उसी मकान में एक नवजवान लड़का फैसल नार्मा का जिन्दा जला दिया गया और साथ साथ करोड़ों रुपये की इमलाक जलाकर तबाह और बरबाद कर दी गई। मैं उस मरने वाले होनहार नवजवान और हिन्दुस्तानी फरअद के लिए अपनी इन जुल्मों के साथ खिराजे मोहब्बत पेश करते हुए आगे बढ़ता हूँ— फूल तो दो दिन बहारे जा फजा दिखला गये, हसरत उन मुलकों पर है जो दिन खिले मुरजा गये।

ऐसी सूत में पुलिस का तमाशा भी देखने के लायक था और पुलिस की मौजूदगी में ये सभी तबाही और बरबादी